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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI.

ORIGINAL APPLICATION No. 210/00538/2016

Dated this Wednesday, the 12th day of June , 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
SHRI R.N.SINGH, MEMBER (JUDICIAL)

1. Mr. Kishor Kamlakar Khale,
Aged about 29 years,
residing at 224/5,
Shiv Shashtri Machhimar Colony,
Captain Prakash Pethe Marg,
Cuffe Parade, Mumbai 400 005.
2. Mrs. Madhuri Rakesh Bhagat,
aged about 29 years,
residing at Room No.160,
Machhimar Colony No.4,
Captain Prakash Pethe Marg,
Cuffe Parade, Mumbai 400 005.
3. Ms. Kiran Ankush Patil,
aged about 25 years,
residing at Room No.15, Azad Nagar,
Lala Nigam Road, Colaba, Mumbai 400 005.
4. Mr. Kaushal Kashinath Chitke,
aged about 25 years,
residing at Matruchaya Hsg Soc.,
C-2/9, Sec-15, Kharghar 410 210.
5. Mr. Vikrant Ganesh Tane,
aged about 23 years,
residing at Post Thal Bazar,
Tal Alibau, Dist. Raigad 402 207.
6. Mr. Prakash Ramchandra Pavase,
aged about 31 years,
residing at Room No.350, Shiv Shastri,
Machhimar Nagar No.5, Cuffe Parade,
Mumbai 400 005.
7. Mr. Manoj Kumar Meena,
aged about 23 years,
Residing at Qtr. No.533/03, Chunabhatti Colony,

NAD Karanja, Taluka Uran,
Dist. Raigad 400 704.

... *Applicants*

(None)

VERSUS

1. Union of India, The Secretary,
Integrated Headquarters (Navy),
Ministry of Defence, New Delhi 110 011.
2. The Chief of the Naval Staff,
The Integrated Headquarters (Navy),
Ministry of Defence, New Delhi 110 011.
3. The Admiral Superintendent,
Naval Dockyard,
Shahid Bhagat Singh Road,
Mumbai 400 023.
4. The Flag Officer Commanding in Chief,
Head Quarters, Western Naval Command,
Shahid Bhagat Singh Road,
Mumbai 400 001.

... *Respondents*

*(By Advocate Ms. Ruju R. Thakker proxy counsel
for Shri A.M.Sethna)*

O R D E R (ORAL)

Per: R.N.Singh, Member (Judicial)

None is present on behalf of the applicant.

2. Ms. Ruju R. Thakker, learned proxy counsel for Shri A.M.Sethna, learned counsel for the respondents.

3. It was found that reply affidavit was filed on behalf of the respondents way back on 24.04.2018. However, since then no rejoinder has been filed by the applicants. Moreover, it is apparent from the previous

orders that there is no representation on behalf of the applicant on 25.07.2018, 01.10.2018, 04.12.2018, 17.01.2019, 18.02.2019 and 26.03.2019. Even on 16.01.2017, 01.03.2017, 25.04.2017, 11.07.2017, 14.09.2017, 09.11.2017, 01.01.2018 and 07.03.2018 also there was no representation on behalf of the applicants.

4. It appears that the applicants have lost interest in pursuing the matter.

5. Accordingly, the OA is dismissed for default as well as for non-prosecution.

(R.N. Singh)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

*kmg**

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